

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	19.09.2024		<p>SPA No. 306 of 2024</p> <p><b><u>Hon'ble Ritu Bahri, C.J.</u></b></p> <p><b><u>Hon'ble Alok Kumar Verma, J.</u></b></p> <p>Mr. T.A. Khan, learned Senior Counsel assisted by Mr.Mohd. Shafy, learned counsel for the appellant.</p> <p>2. Notice of motion.</p> <p>3. Mr. Aditya Pratap Singh, learned counsel for the respondents, accepts notice.</p> <p>4. The short question for consideration in the present Special Appeal is whether the appellant is bound to make payment of the entire amount of Rs. 1,82,250/- as the environment compensation keeping in view that the water from his hotel is not going to the lake, but it is directly going to the sewerage line of the Municipality. The other issue, which the respondents will consult with the Jal Sansthan or the Pey Jal Nigam, is that the water of Nainital lake is so harsh that it is causing chronic problem even to the children and people are losing their kidneys and what is the solution to these problems.</p> <p>5. Counsel for the respondents seeks time to file</p>

counter-affidavit.

6. The Application for consent dated 15.03.2024 is pending before the respondents. They will take a final decision on this Application keeping in view that the water from his hotel is going to the Sewerage Line laid down by the Municipality.

7. List on 04.12.2024.

8. In the meantime, the appellant will deposit 10% of the compensation assessed before the Registry of this Court.

9. Mr. Pradeep Lohani, Advocate, is appointed as an *Amicus Curiae* in this matter, who will assist the Court about the chronic problems suffered by the residents of District-Nainital because of the harsh water of Nainital lake. The *Amicus Curiae* will be paid by the Uttarakhand State Legal Services Authority.

(Alok Kumar Verma, J)

19.09.2024

(Ritu Bahri, CJ)

19.09.2024

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